

IN THE INCOME TAX APPELLATE TRIBUNAL
S.M.C. “ B ” BENCH: BANGALORE

BEFORE SHRI GEORGE GEORGE K, JUDICIAL MEMBER

ITA No.1180/Bang/2019
(Assessment Year: 2009-10)

Smt. Garvepalya Venkataswamy Shanthlakshmi,
No.215/58, Venkateshwara Nilaya,
ORR, Bellandur, Bangalore-560 068
PAN DWSPP 3751M

....Appellant.

Vs.

Income Tax Officer,
Ward 4(3)(4), Bangalore.

.....Respondent.

Assessee By:	Smt. Suman Lunkar, C.A.
Revenue By:	Shri Ganesh R Ghale, Standing Counsel for Department.

Date of Hearing :	18.01.2021.
Date of Pronouncement :	18.01.2021.

ORDER

This appeal at the instance of assessee is directed against the order of Commissioner of Income Tax (Appeals)-9, Bangalore Dt.21.03.2019 for the Assessment Year 2009-10.

2. The ld. AR submitted that she has filed an application under the Vivad Se Vishwas Act, 2020. Accordingly, the assessee informed that she has received Form 3 as per Vivad Se Vishwas Act, 2020. In view of the above, the assessee opted to withdraw the appeal.

3. On the other hand, the learned Departmental Representative submitted that the assessee has informed that she has received Form 3 from the Department and wish to withdraw the appeal and no objection to withdraw the pending appeal before the ITAT.

4. I have heard both the parties and perused the material on record. The assessee has opted for Vivad Se Vishwas Act, 2020 and received Form 3 from the Department. I am of the view that no purpose will be served in keeping the appeal pending. Accordingly, I dismiss the appeal of the assessee as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Pronounced in the open court on the date mentioned on the caption page.

Sd/-

(GEORGE GEORGE K)
JUDICIAL MEMBER

Dated: 18.01.2021.

*Reddy GP

Copy to

1. The appellant
2. The Respondent
3. CIT (A)
4. Pr. CIT
5. DR, ITAT, Bangalore.
6. Guard File

By order

Assistant Registrar
Income-tax Appellate Tribunal
Bangalore.